

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-450 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE COMPANY: M/s Toll Global Forwarding India Pvt. Ltd. Vs. M/s Sarash Exports Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Mr. Anuj Mirdha , Advocate

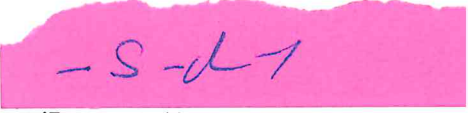
For the Respondent (s) : Ms. Srishti Juneja, Advocate
Mr. Rakesh Wadhwa, IRP

ORDER

A report has been filed by the IRP in this case. As per his report, pursuant to the publication effected in daily newspapers, he received no other claim. In view of the same, the Petitioner herein was the sole creditor. The management of the Corporate Debtor was taken over by the IRP. Vide his report, he has submitted that the company is solvent, functional and making good progress. The claim of the Operational Creditor has been satisfied, a fact confirmed by Mr. Anuj Mirdha, Ld. Counsel for Operational Creditor/Petitioner.

Since there are no other claimants, the claims of the Operational Creditor have been fully satisfied, the IRP submits the steps for resolving the claim of the Operational Creditor has been satisfactorily disposed off. As nothing further survive, the petition under Section 9 of the IBC stands successfully resolved.


(Deepa Krisnan)
Member (T)


(Ina Malhotra)
Member (J)